CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA



OA. 350/00252/2015

Date of Order: 18.02.2016

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Dr. Ashish Kumar Hazra

Vs.

Z. S. I..

For the Applicant

Mr. PC Das, Counsel

For the Respondents

Ms. P. Goswami, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both the parties.

- 2. Heard both.
- 3. The applicant is aggrieved by LTC bill return memo dated 28.03.2007, Annexure A-8 to the OA, which LTC claim has been returned on the ground that "Delhi does not fall en-route for journey from Kolkata to Pahelgaoh". Consequently, upon submission of the fresh bill the following amount was recovered on 26.09.2007 and 18.01.2008, being Rs. 3970 and Rs. 11272/- respectively. Similarly circumstanced one Dr. J. K. De, one of the colleagues of the present applicant had filed OA. 1170/2013 seeking refund of the recovered amount. The said OA was allowed and it was declared by this Tribunal that New Delhi is a normal en-route station for any visit from Calcutta to Srinagar and the said Dr. J. K. De got back the sum. Learned counsel for applicant submitted that the present applicant deserved the same relief and as Pahelgaon is within Jammu & Kashmir, LTC ought not to have been denied.
- 4. Learned counsel for the respondents submits that LTC was not available to visit Pahelgaon via Jammu and also invited my attention to CCS (LTC) Rules, 1988, Government of India's decision S. O. No. 1525 whereof "shortest direct route" has been described as "shortest direct route" shall have the same meaning as given in Supplementary Rule 30 and orders issued thereunder from time to time.

- 5. Be that as it may, since the order passed by this Tribunal is in regard to an identically circumstanced employee and as it seems that the applicant is seeking the identical benefit but without exhausting the available departmental remedies, the OA is disposed of with liberty to the applicant to prefer a representation before the authorities seeking benefit of OA. 1170/2013, within a period of 3 weeks from the date of receipt of copy of this order. Upon receipt of the representation, the concerned respondent shall consider the representation in the light of the order passed earlier in OA. 1170/2013 and release the due benefits within one month thereafter, if nothing stands in the way.
 - 6. Accordingly, the OA is disposed of. No costs.

(Bidisha Banerjee) Member (J)

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